

THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No.HCM.II/184/2015/Estt/204

On successful completion of the foundational course training at Meghalaya State Judicial Academy, the High Court of Meghalaya, in exercise of powers under Rule 7 (C) (2) of the Rules of the High Court of Meghalaya, 2013, is pleased to transfer and post the following Grade-I Judicial Officer under as under:-

Sl.No.	Name of Judicial Officer	Present Posting	Transferred and Posted as	Hand over charge to
1.	Shri. Mithilesh Kumar, MHJS	N/A	Additional District & Sessions Judge-cum-Special Judicial Officer (L.A. Cases) and Judge (MACT), Ri-Bhoi District, Nongpoh.	N/A
2.	Smti. Persara Syngkon, MHJS	N/A	Additional District & Sessions Judge-cum-Special Judge (POCSO Act), West Khasi Hills District, Nongstoin.	N/A

The aforesaid transfers are subject to review based on the Judicial Officer's performance.

Further, the Judicial Officers are to join their respective Courts on **13th August, 2019.**

By order,

REGISTRAR GENERAL

Shillong, the 9th August, 2019

Memo. No.HCM.II/184/2015/Estt/204-A

Copy for information to:-

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya for kind information of his Lordship.
2. The P.S. to Hon'ble Mr. Justice H.S.Thangkhiew, High Court of Meghalaya, for kind information of his Lordship.
3. The Commissioner & Secretary to the Government of Meghalaya, Law Department, Shillong with a request to :

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- (i) Issue the relevant notification in terms of section 28 (1) of the POCSO Act,2012 in respect of Smti. Persara Syngkon;
 - (ii) Invest Shri. Mithilesh Kumar with powers to try cases as Special Judicial Officer (L.A) and Judge MACT within Ri-Bhoi District and to issue the relevant notification in terms of the relevant Acts;
 - (iii) Invest them with powers of the Additional Deputy Commissioner (Judicial), Ri-Bhoi District/West Khasi Hills District, as the case may be, and other such powers, as applicable, under the relevant Acts, Rules and Regulations,etc.;
4. Shri. Allenby Ripnar, District & Sessions Judge, (Selection Grade), West Khasi Hills District, Nongstoin with a request to transfer all the pending cases registered under the POCSO Act, 2012 to the concerned Judicial Officer at the time of assuming charge.
 5. Smti. Gasalynn Rani, District & Sessions Judge (Selection Grade), Ri-Bhoi District, Nongpoh with a request to transfer all pending L.A and MACT cases to the concerned Judicial Officer at the time of assuming charge.
 6. Shri. Mithilesh Kumar, MHJS, c/o. Meghalaya State Judicial Academy for information and necessary action.
 7. Smti. Persara Syngkon, MHJS, , c/o. Meghalaya State Judicial Academy for information and necessary action.
 8. The District & Sessions Judge,Shillong/Jowai/Nongstoin/Nongpoh/Ampati/Williamnagar/Tura.
 9. The Director, Meghalaya State Judicial Academy, Shillong.
 10. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
 11. The Accountant General (A&E), Shillong for information and necessary action.
 12. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
 13. The Treasury Officer, Shilong/Nongpoh/Nongstoin for information and necessary action.
 - ✓ 14. The System Analyst, High Court of Meghalaya to upload the same in the official website of the High Court.
 15. Office file.


REGISTRAR GENERAL